

(c) whether the Deputy Commissioner of a District is also considered a reputed dealer for this purpose ;

(d) if so, whether some railway servants of Delhi Division of Northern Railway have been punished for their failure to seek prior permission though they purchased their houses through the Deputy Commissioner ; and

(e) if so, the reasons thereof ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes.

(b) Yes.

(c) The Deputy Commissioner is not considered as a reputed dealer when he makes a transaction in his individual capacity, not connected with his official capacity. He may, however, be considered as a reputed dealer if he acts on behalf of the Government or as Head of a Registered House Building Society.

(d) and (e). One Clerk of Delhi Division who had purchased a House from the Deputy Commissioner, Rohtak, did not intimate this fact to the Railway Administration and thereby contravened the provisions of Rule 18 (2) of the Railway Services (Conduct) Rules, 1966. As he failed to give valid reasons for not intimating the Railway Administration of the above transaction, disciplinary action was taken against him and consequently, a minor penalty of withholding of increment was imposed on him for a period of two years without the effect of postponing his future increments.

Power Plan for 1971—81 objected to by experts

3966. **SHRI P. GANGADEB :**
SHRI S. M. KRISHNA :

Will the Minister of IRRIGATION AND

POWER be pleased to state :

(a) whether experts have objected to his Power Plan for 1971—81 ;

(b) if so, whether the main reason of controversy is that his Plan does not give the priority accorded by the Expert Committees for the development of hydel power and instead it is partial to the thermal system ,

(c) if so, whether to support this view they referred to the Energy Survey Committee's report of 1965 ; and

(d) if so, the steps being taken to end this controversy ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KURELL) : (a) No, Sir.

(b) to (d) Do not arise

Investment in new Industrial Projects

3967. **SHRI BHOGENDRA JHA :** Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 972 on the 1st June, 1971 regarding issue of licences to Monopoly Houses and state the total personal or private capital invested or to be invested by each of the 12 Industrial Houses to whom the licences referred to in the aforesaid reply have been given ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : The 12 industrial licences mentioned in the earlier reply were issued to 11 Industrial Houses. A statement showing the capital investment involved in respect of the licences, house-wise, is attached. Information as to how much of the capital investment in respect of these licences will be personal or private capital is not readily available.

S. No.	Statement		(Rs. in lakhs)
	Name of the Industrial House	No. of licences issued	Capital investment in land, building and machinery
1	2	3	4
1.	Andrew Yule	1	53.00
2.	Birla	2	54.56

This relates to one project. No fresh investment was involved in the other project for which licence was issued in lieu of four earlier licences which had been surrendered by the party.

(Rs. in lakhs)

1	2	3	4
3.	I. C. I.	1	Not available
4.	Sarabhai	1	748.00
5.	Shri Ram	1	Not available
6.	Jaipuria	1	124.61
7.	Kamani	1	10.26
8.	Kothari (D.C.)	1	300.00
9.	Shaw Wallace	1	35.00
10.	T. V. Sundaram Iyengar	1	118.68
11.	V. Ramakrishna	1	Not available
Total :		12	

सिकरहना नदी (बिहार) द्वारा भूमि के कटाव को रोकने के उपाय

3968. श्री कमल मिश्र मधुकर : क्या सिवाई और बिद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार सरकार ने बिहार में मोतीपुर के निकट बरियारपुर में सिकरहना नदी द्वारा भूमि के कटाव को रोकने के लिए एक योजना बनाई है और इस प्रयोजन के लिए केन्द्रीय सरकार से भी सहायता मांगी है ;

(ख) बरियारपुर में कटाव रोकने के लिए केन्द्रीय सरकार ने क्या कार्यवाही की है ; और

(ग) इस प्रयोजन के लिए कितनी राशि मंजूर की गई है ?

सिवाई और बिद्युत् मंत्रालय में उपमंत्री (श्री बंजनाथ कुरील) : (क) से (ग). बिहार राज्य की सरकार ने सूचित किया है कि माडल परीक्षण करने के पश्चात् एक स्कीम तैयार की गई है और उसकी जांच-पड़ताल हो रही है । राज्य सरकार से केन्द्र को न तो स्कीम ही प्राप्त हुई है और न ही सहायता के लिए कोई अनुरोध प्राप्त हुआ है ।

यह स्कीम राज्य योजना के अंतर्गत बाढ़ नियंत्रण कार्यक्रम के भाग के रूप में कार्यान्वित की जानी है जिसके लिए केन्द्रीय सरकार ब्लाक ऋण और अनुदान देती है । बाढ़ नियंत्रण संकट में स्कीमों के लिए कोई सहायता पृथक्-रक्षित नहीं है ।

Sohna lift Irrigation Scheme, Haryana

3969. SHRI BIRENDER SINGH RAO : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the date of approval of Sohna lift Irrigation Scheme in the State of Haryana ;

(b) the progress so far achieved in the construction of Gurgaon Canal Project and Sohna lift Irrigation Scheme in Haryana ;

(c) whether the work has been progressing according to the schedule ; and

(d) if not, the steps taken or proposed to be taken to achieve the schedule ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) to (d). The Government of Haryana have indicated that the Sohna Lift Irrigation scheme has not yet been approved ; the estimates for this project are under preparation by them. Work has not been started on Sohna Scheme.